



IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE  
HON'BLE SHRI JUSTICE ANAND PATHAK

&

HON'BLE SHRI JUSTICE HIRDESH  
ON THE 3<sup>rd</sup> OF FEBRUARY, 2026

WRIT PETITION No. 48511 of 2025

***BRAJESH SHARMA***

*Versus*

***THE STATE OF MADHYA PRADESH AND OTHERS***

.....  
Appearance:

*Shri Divakar Vyas - Advocate for petitioner.*

*Shri Vivek Khedkar-Senior Advocate/AAG along with Shri Kartik Karara -  
Advocate for respondents/State.*

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ORDER

*Per. Justice Anand Pathak*

1. Heard on I.A. No.1653/2026, an application for amendment in cause title.
2. On due consideration, I.A. No.1653/2026 is hereby **allowed**.
3. Let necessary amendment be carried out during the course of day.
4. At the request of counsel for petitioner, amendment carried out across the Board.
5. After amendment being carried out, matter is heard on admission.
6. Present petition is preferred under Article 226 of Constitution of India in the nature of Public Interest Litigation seeking following reliefs :-



*(i) Issue an appropriate order or direction directing the respondent authorities to conduct a proper and time-bound demarcation and verification of Survey No. 296/1, District Sheopur, in the presence of responsible officers of Revenue Department, Water Resources (Jal Sansadhan) Department, and the Cooperative Housing Society.*

*(it) Quash and set aside any illegal entries in revenue records, objections, or claims showing Survey No. 296/1 as the land of the Irrigation (Sichai) Department, in view of the categorical admission by the Karyapalan Yantri, Jal Sansadhan Vibhag that the said survey number does not belong to the Irrigation Department.*

*(iii) Direct the respondents to take appropriate action against officials responsible for creating false, misleading, or manipulated records regarding the ownership of Survey No. 296/1, which has resulted in harassment and obstruction in the rights of lawful allottees of the Cooperative Housing Society.*

*(iv) Direct the respondents to ensure that the members of the Government Housing Cooperative Society are not obstructed or dispossessed from their lawfully allotted plots due to incorrect or fabricated claims regarding the land.*

*(v) Any other order or direction deemed Just, proper, equitable and in the interest of justice may kindly be passed*



*in favour of the petitioner.*

7. Petitioner is a journalist and is aggrieved by the encroachment and unauthorised construction carried out over government land bearing survey No.296/1 situated at Sheopur.

8. Counsel for respondents/State fairly submits that Collector, District Sheopur has already taken care of the issue in question *vide* order dated 23/06/2025 (Annexure P/3); whereby, an Enquiry Committee has been constituted with Deputy Collector as the head of the Committee. The said Committee gave its report on 4/9/2025 (Annexure P/4). Many irregularities have been found by the Committee and said irregularities have been detailed out. Now, respondents are taking care of all these irregularities.

9. Considering the submissions and the fact that the Committee already inquired into and inspected the land in question and thereafter, gave its report. Therefore, it is now for the Collector to proceed in accordance with law to protect the government land.

10. Needless to say, it is the duty of revenue officers to protect the government land. If any irregularity or mischief is found in respect of government land or if manipulation is found in revenue records, then strict action be taken against all revenue officers and other responsible persons who were involved into it. If required, police action may also be initiated against the mischievous miscreants.

11. On the report so submitted, necessary follow-up action shall be ensured by the Collector, District Sheopur within one month from the date of submission of certified copy of this order.



12. With the aforesaid directions, the present petition stands **disposed** of.

13. However, it is made clear that this Court has not expressed any opinion on merits of the case and Collector, District Sheopur has to proceed on its own merits in accordance with law.

(ANAND PATHAK)  
JUDGE

(HIRDESH)  
JUDGE

(Dubey)